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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

..

O.A.No.940/97.

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Date of decision: 17-12-1998.

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Between:

A.L.N.Murthy.

.. .. Applicant.

and

1. Senior Divisional Personnel Officer,  
S.C.Railway, Vijayawada Division,  
Vijayawada, Krishna District.
2. Divisional Railway Manager, S.C.Railway,  
Vijayawada Division, Vijayawada,  
Krishna District. .. .. Respondents.

Counsel for the applicant: Sri B.Narasimha Sharma.

Counsel for the Respondents: Sri C.V.Malla Reddy.

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J)

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*n*

O.A.No.940/97.

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(by Hon'ble Sri R.Ranga Rajan, Member(A))

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Heard Sri Tirumala Rao for Sri B.Narasimha <sup>Sarma</sup>/for  
the applicant and Sri C.V.Malla Reddy for the respondents.

This O.A., is filed praying for a direction  
to the respondents to fix the pay of the applicant as per  
~~per~~ his option dated 2.5.1993 to effect his promotional  
grade in the scale of Rs.2000-3200 from 1.3.1993 after  
drawing the normal increment on 1.11.1993 in the grade  
of Rs.1600-2660(RSRP) with arrears after declaring the  
delay and inaction on the part of the authorities in  
not fixing the pay as per the option as arbitrary,  
illegal and unjust.

When the O.A., was taken up for hearing,  
learned  
the ~~learn~~ counsel for the applicant <sup>-ted</sup> submit~~s~~ that the  
prayer in the O.A., had already been granted and <sup>hence</sup> the  
O.A., has become infructuous.

However, the learned counsel for the  
applicant submits that the pension has not been fixed  
on the basis of the fixation of pay as prayed for in  
the O.A. But there is no mention in the relief column  
in regard to fixation of pension. The applicant is  
at liberty to take up his case with the respondents  
for fixation of pension if it <sup>is</sup> ~~has~~ not already <sup>fixed as he</sup> ~~been done so.~~  
<sup>desires.</sup>


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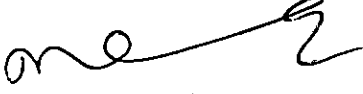
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With the above observations, the O.A., is  
disposed of as infructuous. No costs.

  
B.S. Jai Parameshwar,  
Member (J)  
17-12-98

  
B. Rangarajan,  
Member (A)

Date: 17--12--1998.

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Dictated in open Court.

  
D.R.

SS9.

copy to :-

1) D.R. (A)

2) Spure

6/1/99

II COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESWAR :  
M(J)

DATED: 17/12/98

ORDER/JUDGMENT

MA/R.A./C.P.No.

in  
O.A. NO. 940/95

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED,

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

